

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00536/2015

Date of Order: 13.12.2016

CORAM

Hon'ble Ms. Meenakshi Hooja, Administrative Member

Bhagwan Singh s/o Shri Sohan Lal, aged about 42 years, R/o Village and Post Noh Bachamadi, Tehsil and District Bharatpur. Presently working on the post of Class IV/Gr. D, in the Income Tax Office at Jaipur.

.....Applicant

(By Advocate Mr. Vinod Singhal)

VERSUS

1. The Union of India through Secretary, Ministry of Finance, Department of Revenue, New Delhi.
2. The Chief Commissioner of Income Tax, NCR Building, Statue Circle, Jaipur.
3. Income Tax Officer, Moti Doongri, Alwar, Rajasthan.

.....Respondents

(By Advocate Mr. Gaurav Jain)

ORDER

This OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

8.(i) By a suitable writ/order or the directions the respondents may kindly be directed to regularize the services of the applicant by passing favourable order on the representation dated 26.04.2015 submitted by the applicant for seeking regularization of his services.

(ii) By a suitable writ/order or the directions, the respondents may kindly be directed to regularize the services of the applicant with all consequential benefits as granted to the applicants of OA No.2012/2013 Udyananad Thakur and Others Vs. Secretary, Department of Rajasthan and others and OA No.1846 decided by Hon'ble CAT, New Delhi vide order dated 22.5.2014.

(iii) Any other order which this Hon'ble Court may deem fit in the facts and circumstances of the present case may kindly be passed in favour of the applicant.

2. When the matter came up for consideration and hearing today on 13.12.2016, at the very outset the Ld. Counsel for the respondents submitted that the relief sought for regarding regularization of the services of the applicant cannot be given under any circumstances because the services of the applicant have been dispensed with vide order dated 16.03.2016 and this order has subsequently been challenged by the applicant in OA No.291/00207/2016.

3. At this stage counsel for the applicant submits that he would like to withdraw this OA.

4. In view of the aforesaid submissions of counsel for the applicant, the OA is allowed to be withdrawn. Accordingly the OA is dismissed as withdrawn.



(Ms. Meenakshi Hooja)
Administrative Member

Adm/